IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL, CHENNAI

Customs Appeal No.42386 of 2014

(Arising out of Order-in-Appeal C. Cus. No. 1549/2014 dated 26.8.2014 passed by the Commissioner of Customs (Appeals), Chennai)

M/s. Texport Fashions **Appellant**
U-25/22, 1st floor, DLF Phase – III
Gurgaon, Haryana – 122 002.

Vs.

Commissioner of Customs **Respondent**
Custom House, No. 60, Rajaji Salai
Chennai – 600001.

APPEARANCE:

None for the Appellant
Smt. Anandalakshmi Ganeshram, Authorized Representative for the Respondent

CORAM

Hon'ble Shri P. Dinesha, Member (Judicial)
Hon'ble Shri M. Ajit Kumar, Member (Technical)

Final Order No.41090/2024

Date of Hearing : 20.08.2024
Date of Decision: 20.08.2024

Per Bench,

None for the appellant, even the notice sent by the Registry by RPAD has come back with endorsement 'left the address'. We find that the notice has been sent to the given address in the appeal memorandum and any change in the address of the appellant appears to have not been communicated to the Registry. Hence, we have no hesitation but to dismiss the appeal for non-prosecution, since it appears that the appellant is not interested in pursuing the present appeal. Hence, the appeal is dismissed for default in terms of Rule 20 of the CESTAT (Procedure) Rules, 1982.

(Order dictated and pronounced in open court)

(**M. AJIT KUMAR**) (**P. DINESHA**)
Member (Technical) Member (Judicial)

Rex